



2026:AHC:16037

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 299 of 2026

Ram Dular And 3 Others

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Navin Kumar Srivastava, Pratibha Jaiswal
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. At the very outset, learned counsel for the writ petitioners seeks to withdraw the present petition, wherein the challenge has been raised to issue a writ, order or direction in the nature of mandamus commanding respondent no.2 and directing the to and 3 appoint the petitioner on the post of Sweeper (Safaikarmi) in pursuance to the advertisement dated 16.06.2008/17.06.2008 published in Daily News paper Dainik Jagaran/Amar Ujala, with liberty to file afresh, as according to him, the present petition has not properly been constituted.

2. Learned counsel for the respondents have no objection to the same.

3. The writ petition is **dismissed** as withdrawn with liberty aforesaid.

January 22, 2026

A. Prajapati

(Vikas Budhwar,J.)